

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1005(ND)/2019**

**IN THE MATTER OF:**

**M/s Om Trans Logistics Ltd.**

**...PETITIONER**

**vs**

**M/s JMD Global Forwarders INC Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 18.09.2019**

**Coram:**

**Shri. P.S.N. Prasad,**

**Hon'ble Member (Judicial)**

**Dr. V.K. Subburaj,**

**Hon'ble Member (Technical)**

**For the Operational Creditor: Ms. Mahe Zehra, Adv.**

**For the Corporate Debtor :**

**ORDER**

Heard the counsel for the operational creditor as well as counsel for the corporate debtor. The counsel for the corporate debtor has sought time for taking instructions from his clients to explore the possibility to settle the matter out of the Tribunal and amicably resolve the matter in all respects and counsel for the operational creditor has also expressed no objection for such proposal. Having heard the counsels for both the parties 10 days time is granted in the matter. Post the matter to 09.10.2019. If no settlement is arrived at the matter will be proceeded further.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**